

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. NO.297 OF 2004  
IN  
O.A. NO.3239 OF 2002



New Delhi, this the 13<sup>th</sup> day of October, 2004

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Kanhiya Lal Kanak  
S/o Shri Raj Ballabh Pandit  
C/o Shri Dhirendra Pandit, Pocket D-16, House No.438,  
Sector 7, Rohini, Delhi 85. ....Applicant

(By Advocate: Shri K.K. Jha)

versus

1. Shri A.N. Tiwari,  
The Secretary, Department of Personnel and Training,  
M/o Personnel, Public Grievance & Pension,  
North Block-I, Central Secretariat,  
New Delhi.
2. Shri S.S. Dawra,  
The Ex-Secretary, Department of Personnel & Training,  
M/o Personnel, Public Grievance & Pension,  
North Block-I, Central Secretariat,  
New Delhi.
3. Shri T. Jacob,  
Director (AIS), Department of Personnel & Training,  
M/o Personnel, Public Grievance & Pension,  
North Block-I, Central Secretariat, New Delhi.
4. Shri K.K. Sharma  
Desk Officer, M/o Personnel, Public Grievance & Pension,  
North Block-I, Central Secretariat,  
New Delhi. ....Respondents

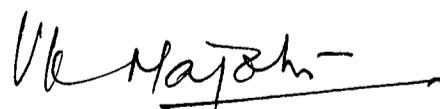
(By Advocate : Shri Madhav Panikar)

**ORDER (ORAL)**

**SHRI V.K. MAJOTRA, VICE CHAIRMAN (A):**

Learned counsel of the applicant seeks and is allowed to withdraw this Contempt Petition with liberty to challenge the respondents' orders dated 30.6.2003 through fresh proceedings. No plea of limitation shall come in his way in the light of the High Court's order dated 8.3.2004 in WP (C) No.5581/2003.

  
**(SHANKER RAJU)**  
**MEMBER (J)**

  
**(V.K. MAJOTRA)**  
**VICE CHAIRMAN (A)**

13.10.04

/ravi/